

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1V

Service Tax Appeal No. 50026 of 2018

(Arising out of order-in-Appeal No. BHO-EXCUS-001-APP-334-17-18 dated 16.10.2017 passed by The Commissioner (Appeals) GST Customs & Central Excise, Bhopal)

M/s Target Mathematics
89, Laxmi Bai Colony, Gwalior

..... Appellant

VERSUS

**Commissioner of CGST, Customs and
Excise, Bhopal**

.....Respondent

APPEARANCE:

Shri Karan, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative for the Department

**CORAM : HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50516/2023

DATE OF HEARING: 19 April, 2023

DR. RACHNA GUPTA

None is present for the appellant. However, in application/a written request praying for withdrawal of appeal is perused on record. It is mentioned that the appellant had applied under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 vide its application dated 15, January, 2019. Though no outcome of that application is mentioned, however, the appellant has requested for withdrawal of the appeal in view of the provisions of the aforesaid scheme. Keeping in view the same and the fact that the appellant is the master of the impugned lis

the request for withdrawal is hereby accepted. The appeal stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

Rekha